IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-495/(ND)/2017

In the matter of

Impex Services (P) Ltd

....PETITIONER

Vs.

SSMP Industries Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. KV Balakrishnan, Advocate

For the Respondent/Corporate Debtor: Mr. Sumit Shukla, Advocate

Mr. Sanjeev Panda, Advocate

ORDER

Learned Counsels for the parties are present. After hearing the arguments of the parties at length, the Corporate Debtor is directed to file an affidavit clearly stating that the benefits which are required to be received by them have not been received in relation to 11 Invoices which has been pointed out by the Ld. Counsel for the petitioner. For this purpose, 10 days time is granted.

Post the matter on 20.2.2018.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 01.2.2018